[Shri D. P. Yadav.]

Architecture, New Delhi, for the vear 1971-72.

Placed in Libarary. See No LT-5107/731

NOTIFICATION UNDER INDUSTRIES (DEVELOP-MENT & REGULATION) ACT, 1951 AND RE-PORTS UNDER COIR INDUSTRY ACT, 1953

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHRI ZIAUR RAHMAN ANSARI): On behalf of Shri P. K. Mukherjee I beg to lay on the Table a copy of Notification No. S.O. 202(E) published in Gazette of India dated the 6th April, 1973 regarding the management of the New Maneckchock Spinning and Weaving Company Limited, Ahmedabad, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-5108/73]

I beg to lay on the Table-

- (1) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953 :---
 - (i) Annual Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act. 1953 for the year 1971-72.
 - (ii) Half-yearly Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April 1971 to 30th September, 1971.

[Placed in Library, See No. LT-5109/731

(2) A copy of the Central Silk Board (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1250 in Gazette of India dated the 7th October, 1972, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-5110/ 731

REVIEW & ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION FOR 1971-72 AND A STATEMENT RE. DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table-

(1) A copy each of the following papers

(Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :--

- (i) Review by the Government on the working of the Nevveli Lignite Corporation Limited, Neyveli (Tamil Nadu), for the year 1971-72.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Nevveli (Tamil Nadu) for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in lavel the above documents.

[Placed in Library. See No. LT-5111/73]

11.54 hrs.

COMMITTEE ON ABSENCE OF MEM-BERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI S. C. SAMANTA (Tamluk): 1 beg to lay on the Table Minutes of the Ninth and Tenth sittings of the Committee on Absence of Members from the Sittings of the House held during the current session.

11.55 brs.

STATEMENT RE. REPORTED DEATH OF SIX PERSONS IN U.P. DUE TO FOOD POISONING

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-NEL (SHRI RAM NIWAS MIRDHA): On behalf of Shri Annasaheb P. Shinde I lay on the Table a Statement regarding the reported death of six persons in U.P. due to food poisoning.

STATEMENT

On enquiries from the Uttar Pradesh Government, it has been revealed that no milo was issued to any fair price shop in Banda District and, as such, no person died after eating rationed mile in that district.

In regard to the specific cases of alleged deaths due to food poisoning in Banda District referred to by the Hon'ble Member, the State Government has reported that one Kalloo lodged a report at Police Station Ailani on 3rd May that five of his relations fell ill after taking bread prepared out of atta which had been collected by begging by his cousin sister in the village Alona. Out of the said five relations, three died before any medical aid could be given in the hospital while the rest two were discharged after recovery. The post mortem of those who died could not clearly establish the cause of death. The viscera is being sent to Chemical Examiner by U.P. Government. We are requesting U.P. Government to communicate to as any additional findings in this case.

11.56 Hrs.

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PERSONAL EXPLANATION BY MEMBER

भी चन्द्र शंलानी (हाथरस) : अध्यक्ष जी, गत 10 मई को इस सदन में जब फरिलाइजर कारपोरेशन आफ इंडिया के विषय पर चर्चा चल रही थी इसी सदन के एक माननीय सदस्य, श्री एस० एम० बनर्जी ने एक पत पढ कर मुनाया और यह आरोप लगाया कि यह पत्र मेरे द्वारा लिखा हुआ है। उस पत्र में जो कुछ लिखा गया है उसके विस्तार में तो मैं नही जाना चाहता, लेकिन बहुत ही अदब के साथ अर्ज करना चाहता हं कि माननीय बनर्जी ने जिस पत्र का हवाला दिया है उसकी फ़ोटो स्टेट कापी देखी है। यह पत्र मेरे द्वारा नहीं लिखा गया और यह टाइप्ड पत्न नहीं है, बल्कि हाथ से लिखा हुआ है। मैं आपसे विनम्न निवेदन करना चाहता हं और विश्वास के साथ यह कहना चाहता हूं कि दूनिया के बड़े से बड़े एक्सपटं को वह पत्न दिखाया जाय । अगर वह पत्र मेरा लिखा हुआ साबित हो जाय तो बड़े से बड़ा जुल्म में सहन करने के लिए तैयार हं।

उसमें इस सदन के सम्मानित सदस्य, बरिष्ठ नेता, श्री के० डी० मालवीय अजीर श्री हक्सर के विषय में जो लिखा गया है, उस सम्बन्ध में मैं केवल इतना कहना चाहता हूं कि जहां तक श्री मालवीय का प्रश्न है वह देश के वरिष्ठ नेताओं में से एक हैं और देश की जनता और देश के लिए उनका जो त्यागपूर्ण जीवन रहा है और जो कुर्बानियां उनकी रही हैं, तथा श्री हक्सर ने सरकार में रहकर इस देश और देश की जनता की जो सेवा की है, जो योगदान दिया है वह मुलाया नहीं जा सकता।

अध्यक्ष महोदय: आप बहस मत कीजिये। श्री चन्द्र शैलानी: : ठीक है : मैं केवल इतना ही कहना चाहता है कि वह पत्र मने

11.59 hrs.

नहीं लिखा है।

CONSTITUTIONS (THIRTY-SECOND AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKER DIKSHIT): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI SAMAR GUHA (Contai): I want to oppose the motion for leave to introduce the Bill, for the following reasons.

12.00 Hrs.

A resolution was adopted by this House on the 8th December, 1967 to take steps against this practice of defections. Accordingly, a committee consisting of the Members of all the Opposition parties and also representatives from the Government was formed, and this committee had deliberations and held many meetings, and on the basis of the discussions at those meetings, certain recommendations, some unanimous and some not unanimous—there were some dissenting notes—were also made, and the report was published and circulated by the Government and sent to the Members also.

I agree with the objects of the Bill that the Prime Minister or the Chief Minister